37

removed from service in 1985 and reinstated in 1987 following a Delhi High Court order dated 30th March, 1987;

- (b) if so, what are details thereof; and
- (c) by when the arrears will be paid to them?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SELIA): (a) to (c) Kendriya Vidyalaya Sangathan has informed that sanction for payment of arrears has been issued.

Confrontation Between Officers of KVS

719. SHRI RAGHAVJI: SHRI SHIV CHARAN SINGH: SHRI GOVTND RAM MIRI:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that two top officers of Kendriya Vidyalaya Sangathan are at present at logger-heads;
- (b) if so, what is the detailed basis for this confrontation:
- (c) whether any action has since been taken/initiated against the erring ones; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDUCATION AND DEPTT. OF CULTURE) (KUMARI SEUA): (a) to (d) Stresses and strains in interpersonal relationships do arise from time to time in any large organisation like the Kendriya Vidyalaya Sangathan. Steps are always taken to ensure that the smooth functioning of the organisation does not get affected.

Fake Engineering Colleges

720. SHRI KM. KHAN: SHRI SANJAY DALMIA: SHRI 1SH DUTT YADAV:

Will the PRIME MINISTER be pleased to state:

- (a) whether a number of fake Engineering Colleges are operating in the country;
- (b) if so, whether Government have taken any action against those fake Colleges; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF EDU-CATION AND DEPTT. OF CUL-TURE) (KUMARI SEUA): (a) to (c) The All India Council for Technical Education (AICTE), is a Statutory Body established under the AICTE Act, 1987 for coordinated development of technical education in the country. No new engineering college can be started without the approval of AICTE in accordance with its Regulations. No information is available regarding any fake engineering college in the country. As such, the question of taking any action by the Government docs not arise.

High Court Bench at Trivandrum

- 721. SHRI THENNALA BALAK-RISHNA PILLAI: Will the PRIME MINISTER be pleased to state:
- (a) whether Government have any proposal for a Bench of High Court of Kerala in Trivendrum; and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) and (b) No complete proposed has been received from the Government of Kerala, in consultation with the Chief Justice of the Kerala High Court, for establishing a Bench of the High Court at Trivandrum.